

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 13

IA 2102/2024 (NEW IA) IN C.P. (IB)/3641(MB)2018

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **02.05.2024**

NAME OF THE PARTIES: **AMOD STAMPINGS PVT. LTD. VS TRANS
FAB POWER INDIA PVT. LTD.**

Section 9 of the Insolvency and Bankruptcy Code, 2016 and Rule 11

ORDER

IA 2102/2024 (NEW IA) IN C.P. (IB)/3641(MB)2018

- 1) Mr. P.S. Thakre, Ld. Authorised Representative for the Applicant and Mr. Agam Maloo, Ld. Counsel for the Respondents are present.
- 2) The present Interlocutory Application has been filed by the Applicant seeking urgent listing/hearing of the Interlocutory Application bearing IA No. 1693 of 2024, which is already ordered to have been listed on Board on 13.05.2024.
- 3) In that view of the matter, we need not to pass any order in the present Interlocutory Application as the prayer sought in the present Application is fulfilled and the new date assigned in the said matter is not so far. Hence,

the Interlocutory Application bearing IA No. 2102 of 2024, is disposed of as dismissed as become infructuous.

- 4) Registry shall list the Interlocutory Application bearing IA No. 1693 of 2024 on Board on 13.05.2024, as already directed. Parties shall be at liberty complete and exchange the pleadings (in IA 1693/2024) well before the adjourned date so that the matter will be taken up on the next date of hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare